

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No.134/TT/2020

Dated: 24.11.2020

To,

Shri S.S. Raju,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for (i) truing up of transmission tariff of the 2014-19 period and (ii) determination of transmission tariff of the 2019-24 period for Transmission System associated with Common System associated with East Coast Energy Private Limited and NCC power projects limited LTOA generation projects in Srikakulam Area, Part-A.

Sir,

With reference to captioned petition, I am directed to request you to furnish the information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the Respondents latest by 11.12.2020:

- (i) Submit IDC discharge statement in respect of the assets covered in the instant petition in Excel format.
- (ii) Whether the Additional Capital Expenditure claimed for the instant assets is within the cut-off date is within the original scope of work?
- (iii) The details of Additional Capital Expenditure claimed during 2014-19 and 2019-24 periods for the assets covered in the instant petition in the following format:

